

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

MISC. APPLICATION No. 94 of 2022

IN

ORIGINAL APPLICATION NO. 113 OF 2020

IN THE MATTER OF:

RAMESH CHAND VERMA

.... APPLICANT

VERSUS

STATE OF U.P.

....RESPONDENTS

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of Respondent U.P. Pollution Control Board.	
2.	<u>Annexure-1</u> Copy of the order 19.04.2024	
3	<u>Annexure-2</u> Inspection Report	
4	<u>Annexure-3</u> True copy of letter Dated 20.12.2024	
5	<u>Annexure-4</u> Ambient Air Quality Test Report	

NEW DELHI  
DATED: 17.12.2024



**PRADEEP MISRA & DALEEP DHYANI)**  
Counsel for U.P. Pollution Control Board,  
138, New Lawyers Chamber,  
Supreme Court of India,  
New Delhi-110001  
(M.) 9810252518  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI



M.A. No. 94 of 2022

IN

Original Application No. 113 of 2020

With

Original Application No. 580 of 2022

2 Tickets Rs. 1000/-  
03/10/2025  
(P.N. SONEY)  
Adv. NOTARY  
Robertsganj-Sonbhadra

IN THE MATTER OF:

Ramesh Chander Verma & Ors.

....Applicant

Versus

State of Uttar Pradesh

....Respondent(s)

With

Mukesh Singh

....Applicant

Versus

State of Uttar Pradesh

....Respondent

REPLY/RESPONSE ON BEHALF THE UTTAR PRADESH  
POLLUTION CONTROL BOARD, IN COMPLIANCE TO ORDER  
DATED 17.09.2024 PASSED BY THE HON'BLE NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Reetesh Kumar Tewari S/o Shri J. N. Tewari aged about 50 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Sonbhadra, do hereby solemnly affirm and state of oath as under;

I. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and such I am competent and authorized to swear this affidavit.



Handwritten signature and date: 03/10/2025

2. That the present matter is against developing of a 'dwarf wall' and 'Overburden dump' (stack of mined coal, mixed with fly ash) by Northern Coalfield Limited, Kharia Project, Shakti Nagar, Sonebhadra, U.P., near railway residential area. On account of such activity, dust is generated, affecting the air quality and the health of the inhabitants. The activity falls in 'Red' category, having serious environmental impact.
3. That in the matter of Original Application No. 113/2020 (M.A. No. 94/2022), Ramesh Chander Verma & Ors. Versus State of Uttar Pradesh, this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 13.02.2023 has directed as follows:

... "9. Accordingly, we hold the PP liable to pay compensation of Rs. 5 Cores which is 10% of the project cost for past violations, apart from liability to the remedy the situation within two months. The amount of compensation be deposited with the State PCB within two weeks....."

4. That against the above order dated 13.02.2023 passed by this Honble Tribunal, M/s Northern Coalfields Limited, Khadia Project, Shaktinagar, District Sonbhadra preferred a Civil Appeal No(s). 1528/2023, Northern Coalfields Ltd. Khadia project Versus The State of Uttar Pradesh & Anr., before the Hon'ble Supreme Court of India. Hon'ble Supreme Court of India vide its order dated 17.03.2023 has stayed the operation of impugned order dated 13.02.2023 passed by this Hon'ble Tribunal.

5. That thereafter, vide its order dated 23.01.2024 passed in the Civil Appeal No(s). 1528/2023 the Hon'ble Supreme Court of India has passed the following direction:-

*"By the consent of the parties, we implead the Uttar Pradesh Pollution Control Board as a respondent to the instant*

↓



*case. Let notice be issued to the newly impleaded respondent. Learned counsel for the petitioner will also serve the U.P. Pollution Control Board through dasti."*

6. That by considering the Civil Appeal in question the Hon'ble Supreme Court of India vide its order dated 19.04.2024 has allowed the appeal by set asiding the impugned order passed by this Hon'ble Tribunal to extent of imposition of Rs. 5 Crores as penalty with following order:

*"This appeal is allowed and set aside the order passed by the National Green Tribunal, Principal Bench to the extent of imposition of Rs.5 crores as penalty, in terms of the Signed Order placed on the file...."*

The copy of the order dated 19.04.2024 is being attached herewith as **Annexure No.1.**

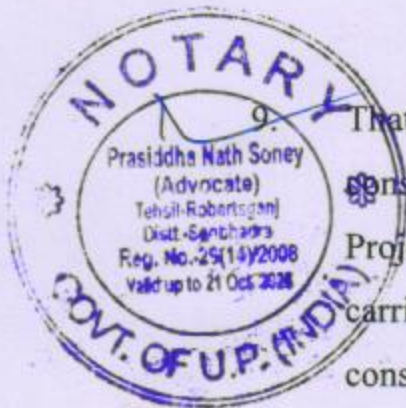
7. That further, a Factual Report regarding construction of 'Wharf Wall' in the matter of O.A. No. 113/2020 (M.A. No. 94/2022) was filed by UPPCB vide ref. no. G01013/O.A. No. 113/2020/2023 dated 20.12.2023 before this Hon'ble Tribunal, uploaded on 21.12.2023.

8. That furthermore, vide its order dated 17.09.2024 this Hon'ble Tribunal has passed the following direction:

*...."3. Replies/responses may also be filed by other respondents who have not filed the same so far at least one week before the date of hearing fixed..."*

9. That in compliance to the above, to review the status of construction of 'Wharf Wall' and its progress by Northern Khadia Project, Shaktinagar, Sonbhadra, the officials of the UPPCB have carried out the field visit of the above concerned Wharf Wall construction site on 20.12.2024.

A copy of Inspection Report is being attached herewith as **Annexure No.2.**

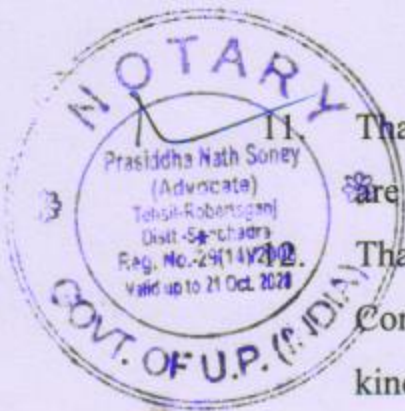


10. The facts and observations found during field visit are as follows:-
- i. The Geo-co-ordinates of wharf wall site is Lat.-24.120060 & Long.-82.7254049. During inspection the construction of wharf wall platform by NCL Khadia Project, Near Village - Nawatola was found completed. Construction work of retaining wall and drains beside wharf wall was also found completed.
  - ii. During inspection, the representative of NCL, Khadia Project informed that railway track already exist. Further, laying of escape line tracks is to be done after approval of Gradient From Eastern Central Railway.
  - iii. Compliance Status in compliance of order dated 23.08.2021 passed in O.A. No. 113/2020 (Ramesh Chandra Verma & Ors. Vs. State of Uttar Pradesh has been submitted by General Manager, Khadia Region vide Ref. No. KHD/GM/M/Env./UPPCB/2024-25/4607 dated 20.12.2024.  
A Copy of Letter dated 20.12.2024 is being attached herewith as **Annexure No.3.**
  - iv. Ambient Air Quality Test report of Khadia Station Near Village-Nawatola(KHA6) of month July-24, August-24, September-2024 are being collectively attached herewith as **Annexure No.4.**

That the Annexure annexed to the present accompanying affidavit are true copies of their respective original.

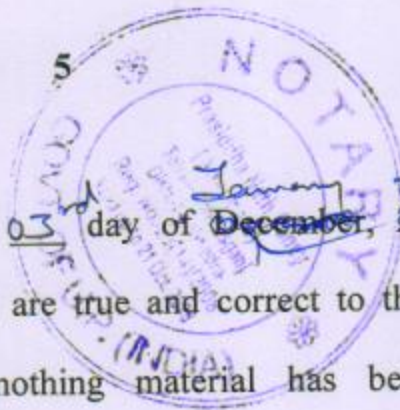
That the above response on behalf of Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

  
**DEPONENT**



**VERIFICATION**

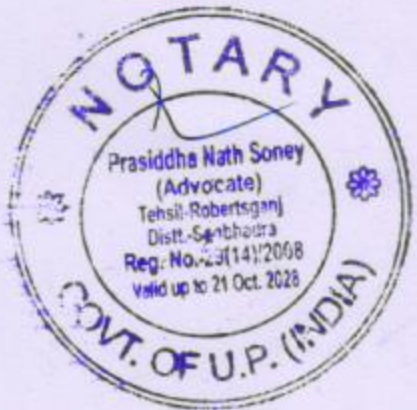
Verified at Roberts Ganj on this 03<sup>rd</sup> day of January, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



*[Signature]*  
03/01/2025

*[Signature]*  
**DEPONENT**

19272



Reetesh Kumar Tewari  
R/o. \_\_\_\_\_  
W/o \_\_\_\_\_  
as been identified by Shri. \_\_\_\_\_  
appeared before me on \_\_\_\_\_ at \_\_\_\_\_ P.M.  
I certified that he/she understands and admits the truthness  
of acts mentioned in the affidavit declaration And I  
administered oath to him  
*[Signature]*  
PRASADHA NATH SONEY  
ADV. NOTARY  
SAMBHARA

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

Civil Appeal No.1528/2023

NORTHERN COALFIELDS LTD. KHADIA PROJECT

...Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

...Respondent(s)

O R D E R

1. This appeal by Northern Coalfields Ltd. is against the order of the National Green Tribunal, Principal Bench in Original Application No. 113/2020 dated 13.02.2023 directing the appellant to pay compensation of Rs.5 crores, which is 10% of the project cost towards environmental violations and remedying the resultant damage.

2. The grievance in the Original Application before the Tribunal related to construction of a wharf wall (platform for storing coal and flyash) by the appellant herein. Respondent No.2, a local resident wrote a letter to the Tribunal on 08.06.2020 highlighting the adverse impacts being caused due to construction of the wharf wall. The Tribunal treated the letter as an original application and numbered it as OA No. 113/2020.

Thereafter, the Tribunal by its order dated 14.10.2020, directed the Uttar Pradesh Pollution Control Board and the District Magistrate to look into the grievance and take further action. UPPCB was directed to be the nodal agency for coordination and compliance. Pursuant to the direction, the authorities conducted an

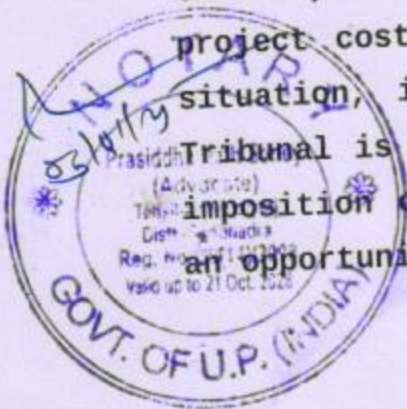


inspection on 23.01.2021 and the UPPCB submitted a report on 27.02.2021 to the Tribunal indicating the measures to be undertaken by the appellant. After taking note of the report, the Tribunal by its order dated 23.08.2021 directed the appellant, although not a party to the proceedings, to take remedial measures and send its compliance report to the UPPCB and also to an Oversight Committee constituted by this Tribunal. Accordingly, compliance reports were filed by the appellant on 15.10.2021, 24.11.2021, 04.03.2022, 05.08.2022 and 11.02.2023. In fact, the Oversight Committee in its meeting dated 18.10.2021 was of the view that the appellant has undertaken such remedial measures as directed by the Tribunal.

4. The grievance of the appellant is that it had been complying with all the directions and filed the necessary reports, however, all of a sudden, a penalty in the nature of compensation of Rs.5 crore was imposed without any justification whatsoever. We have examined the matter and it is true that that appellant has been complying with the directions of the Tribunal and had also been filing affidavits before the Tribunal.

5. The appellant submits that they have taken every effort to reduce pollution and had in fact brought to the notice of the Tribunal the hindrance caused by the locals while the wharf wall was being constructed. They had referred to the various compliance reports and had in fact submitted that they have meticulously followed the report of the committee dated 27.02.2021.

6. Having considered the matter in detail, we are of the opinion that imposition of compensation of Rs.5 crore, which is 10% of the project cost for past violations and for liability to remedy the situation, is not justified. We take note of the fact that the Tribunal is continuing to monitor the case. The decision about the imposition of compensation can nevertheless be taken after giving an opportunity of hearing to all the parties.



7. Accordingly, we allow the appeal, set aside the order passed by the National Green Tribunal, Principal Bench to the extent of imposition of Rs.5 crores as penalty.

8. Pending application(s), if any, shall stand disposed of.

....., J.  
(PAMIDIGHANTAM SRI NARASIMHA)

....., J.  
(ARAVIND KUMAR)

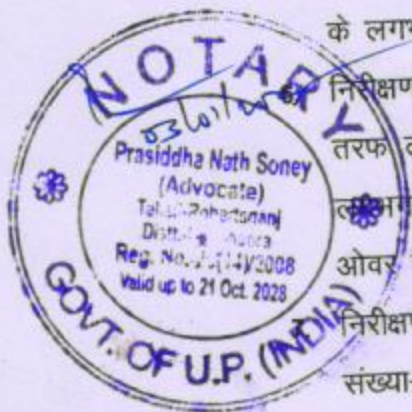
NEW DELHI;  
APRIL 19, 2024.



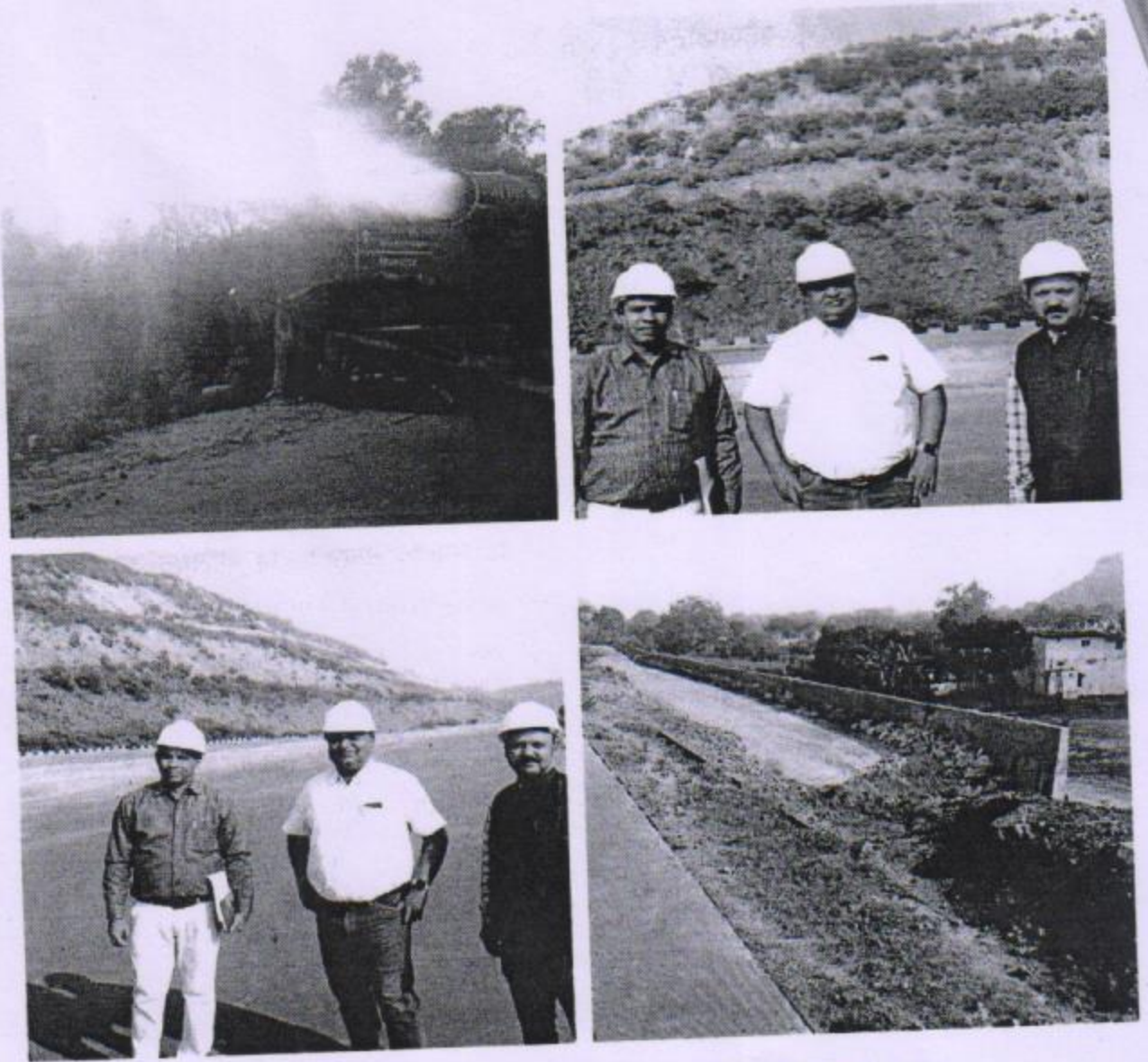
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-113/2020 रमेश चन्द्र वर्मा एण्ड अदर्स बनाम उ0प्र0 सरकार में पारित आदेश दिनांक-17.09.2024 के अनुपालन में मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, जनपद-सोनभद्र द्वारा रेलवे पुनर्वास बस्ती के समीप वार्फ वॉल विकसित किये जाने के सम्बन्ध में स्थलीय निरीक्षण आख्या:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-113/2020 रमेश चन्द्र वर्मा एण्ड अदर्स बनाम उ0प्र0 सरकार में पारित आदेश दिनांक-17.09.2024 के अनुपालन में मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, जनपद-सोनभद्र द्वारा वार्फ वॉल विकसित किये जाने के सम्बन्ध में स्थलीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक-20.12.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री वेदान्त द्विवेदी, सहायक प्रबन्धक, इन्वायरमेन्ट उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है:-

- कार्यालय अभिलेखानुसार उद्योग मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, जनपद- सोनभद्र द्वारा ओपेनकॉस्ट पद्धति से उ0प्र0 एवं म0प्र0 में फैले खनन क्षेत्र में कोल माइनिंग का कार्य किया जाता है। उद्योग की कुल उत्पादन क्षमता 12.18 मिलियन टन/वर्ष है। राज्य बोर्ड के आनलाईन संदर्भ सं0-218299/UPPCB/Sonebhadra(UPPCBRO)/CT0/both/SONBHADRA/2024 dated 22-11-2024 के द्वारा सशर्त सहमति जल एवं वायु वर्ष 31.12.2026 तक निर्गत है।
- उक्त परियोजना द्वारा सी0एम0पी0डी0आई0 द्वारा शिकायती स्थल नटवा टोला के समीप परिवेशीय वायु गुणता के अनुश्रवण आख्या अक्टूबर, 2024 को प्रेषित की गयी है (छायाप्रति संलग्न)।
- निरीक्षण के समय पाया गया कि पूरब एवं पश्चिम दिशा में शक्तिनगर से चोपन सड़क मार्ग के बायें तरफ लगभग 800 मीटर की दूरी तक फैले हुये रेलवे ट्रैक के उत्तर दिशा में वार्फ वॉल (रेलवे साइडिंग) का निर्माण कार्य पूर्ण पाया गया। रेलवे ट्रैक के समीप निर्मित वार्फ वॉल का स्थल का 24.120060 अक्षांश एवं 82.7254049 देशान्तर है।
- निरीक्षण के समय वार्फ वॉल के निर्माण से सम्बन्धित अर्थेन वर्क कम्पलीट पाया गया।
- निरीक्षण के समय पाया गया कि पूरब एवं पश्चिम दिशा में शक्तिनगर से चोपन सड़क मार्ग के बायीं तरफ लगभग 800 मीटर की दूरी तक फैले हुये रेलवे ट्रैक के समानान्तर दायीं तरफ रेलवे ट्रैक से लगभग 70 मीटर की दूरी पर ग्राम पंचायत खड़िया के अन्तर्गत आच्छादित नाऊ टोला नामक बस्ती के लगभग 110 घर (कच्चे एवं पक्के मिलाकर) व आबादी लगभग 200 स्थित है।
- निरीक्षण के समय पाया गया कि पूरब एवं पश्चिम दिशा में शक्तिनगर से चोपन सड़क मार्ग के बायें तरफ लगभग 800 मीटर की दूरी तक फैले हुये रेलवे ट्रैक के समानान्तर बायीं तरफ रेलवे ट्रैक से लगभग 100 मीटर की दूरी पर खड़िया परियोजना द्वारा माइनिंग प्रक्रिया के फलस्वरूप उत्पन्न ओवर बर्डेन (ओ0बी0) को भूतल से लगभग 50 मीटर की ऊँचाई तक डम्प किया गया है।
- निरीक्षण के समय उद्योग द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-113/2020 रमेश चन्द्र वर्मा एण्ड अदर्स बनाम उ0प्र0 सरकार में पारित आदेश दिनांक-17.09.2024 के अनुपालन में आख्या प्रस्तुत की गयी है, जो आख्या के साथ संलग्न है।
- निरीक्षण के समय खड़िया परियोजना के वार्फ वॉल के लिये गये फोटोग्राफ संलग्न है।



(2)



निरीक्षण आख्या सादर अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत।

*(Signature)*  
24/12/2019  
(चन्द्रशेखर)  
सहायपर्याप्त अभियन्ता

क्षेत्रीय अधिकारी,

*(Signature)*  
26.12.2019  
RO



नॉदर्न कोलफील्ड्स लिमिटेड  
खडिया परियोजना  
(मिनरत्ना कंपनी)  
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)



Northern Coalfields Limited  
Khadia Project  
(A Miniratna Company)  
(A subsidiary of Coal India Limited)

Office of the General Manager



CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

थाना- वित्तनगर, जिला-सोनभद्र (उ०प्र०) पिन-231222/ Thana-Shaktinagar, Dist. Sonbhadra (U.P.) Pin- 231222  
Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

Date: 20/12/2024

No. KHD/GM/M/Env./UPPCB/24-25/ 4603

To,

The Regional Officer,  
U.P. Pollution Control Board,  
H.No. 162, Uttar Mohal, Robertsganj (U.P.)

**Subject:-** Progress report compliance status in O.A. No. 113/2020.

**Ref:-** Order dated 23.08.2021 issued by Hon'ble NGT, New Delhi

Dear Sir,

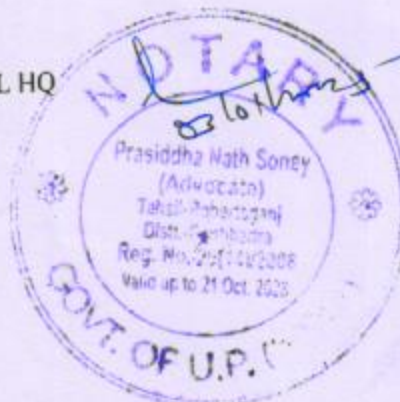
In pursuance with order dated 23.08.2021 issued by Hon'ble National Green Tribunal, New Delhi in the matter of O.A. No. 113/2020 (Ramesh Chandra Verma & Ors. Vs State of Uttar Pradesh), please find the compliance status of the directives given as tabulated below.

Sl No.	Directives	Compliance Status
1.	Plant more trees to mitigate the pollution caused by dust.	Planting of trees/biological reclamation at finalized overburden dump is a continuous activity at Khadia Project of NCL and is being done through UP Forest Department, Renukoot Forest Division.  In FY 2024-25, total of 18,175 nos. of plant saplings have been planted on finalized OB dump. (Copy of completion report is enclosed herewith)
2.	During construction of Wharfwall, water sprinkling may be undertaken.	Agreed and being followed. During the construction of wharfwall, water sprinkling is being done.
3.	Water discharged in drain may be reused during construction	Agreed and being followed. Water was used for sprinkling during the above construction and no water was discharged in drain.
4.	C&D waste management Rules be observed during the construction	Agreed and being followed. No waste was generated during the construction period. Construction and Demolition waste Management Rules, 2016 is being complied during construction of wharfwall.

Yours faithfully,

General Manager  
Khadia Area

Copy to:- 1. General Manager (Env), NCL HQ



वन्यालय क्षेत्रीय वन अधिकारी, खड़िया प्रोजेक्ट, रेनुकूट वन प्रभाग, (सोनमद्र)  
पत्रांक- 17 / रेनुकूट / 29 (वृक्षारोपण) दिनांक, रेनुकूट, रितम्बर, 14, 2024  
सेवा से,

महाप्रबन्धक,

एन सी एल खड़िया प्रोजेक्ट ।

विषय:- वृक्षारोपण वर्ष-2024-25 (वर्षाकाल 2024) में रोपित किये गये पौधों का प्रजातिवार विवरण के सम्बन्ध में ।

महोदय,

उपरोक्त विषयक के क्रम में सादर अवगत कराना है कि एन.सी.एल. खड़िया प्रोजेक्ट द्वारा वृक्षारोपण वर्ष-2024-25 (वर्षाकाल 2024) में 18175 पौधों के रोपण हेतु लक्ष्य आवंटित किया गया था उक्त आवंटित लक्ष्य के अनुरूप प्रजातिवार पौधों का रोपण निम्न विवरण के अनुसार किया गया है-

वृक्षारोपण वर्ष-2024-25 (वर्षाकाल 2024) में रोपित पौधों का प्रजातिवार विवरण:-

क्र.सं०	प्रजाति	रोपित पौध संख्या
		1500
1	शोला	500
2	बोगनवेलिया	700
3	चित्तिल	200
4	कनेल	2000
5	कडी	500
6	अरुणिया अरुणिका	800
7	शस	500
8	कोशियारपायिया	100
9	कचनार	600
10	आबला	500
11	कोशियारगुण्डा	500
12	प्रोसोपिस	100
13	सेत	2200
14	पेस्टोकान	100
15	जगत जलेशी	200
16	सुबहुल	100
17	अमरुद	200
18	जामुन	150
19	आम	300
20	गहुआ	100
21	अनार	1500
22	हरीतिका	100
23	अशोक	2200
24	मीग	200
25	कोरईया	300
26	संगल	1500
27	बडावन	525
28	अन्य प्रजाति	18175
	योग-	

अतः महोदय की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु रिपोर्ट प्रेषित है ।

भवदीय

(धीरेन्द्र कुमार मिश्र)  
क्षेत्रीय वन अधिकारी,  
खड़िया प्रोजेक्ट रेंज,  
रेनुकूट वन प्रभाग, रेनुकूट





सीएमपीडीआई  
*cmpdi*  
A Mini Ratna Company

पूर्णप्रतिबंधित  
सिर्फ कंपनी कार्य हेतु  
प्रतिबंधित  
इस प्रतिवेदन में समाहित सूचनाओं को प्रत्यक्ष  
या परोक्षरूप से प्रेस या अन्य किसी व्यक्ति जो  
कंपनी / सी-आई-एल / सरकारी नहीं है, को  
किसी भी हालत में नहीं दिया जाए।

खड़िया खुली खान परियोजना  
का

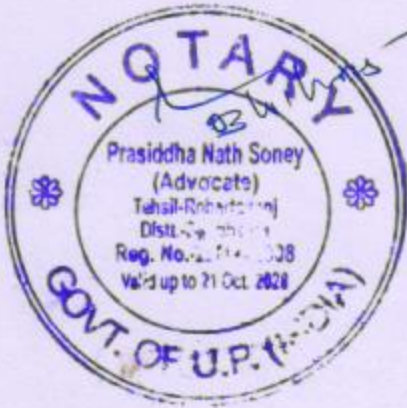
त्रैमासिक पर्यावरण प्रबोधन प्रतिवेदन

(सितम्बर, २०२४ को समाप्त तिमाही)

EC Identification No. EC24A001UP129085 dated 07.02.2024

नार्दर्नकोलफील्ड्स लिमिटेड

अक्टूबर, २०२४



सी.एम.पी.डी.आई.

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**ENVIRONMENTAL MONITORING REPORT**  
**OF**  
**KHADIA OPENCAST PROJECT (14.0 Mtpa)**  
**(FOR THE Q.E. SEPTEMBER, 2024)**

EC Identification No. EC24A001UP129085 dated 07.02.2024

**Northern Coalfields Limited**  
**OCTOBER, 2024**



**CMPDI**  
ISO 9001 Company

**Environment Laboratory, CMPDI**
**TEST REPORT**

10/24 Test Report No. A/ Kha/1	Job No. 242506107	Year	FY 2024-25
Type of Sample	Ambient Air	Quarter	July'24-Sept'24
Customer	NCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

**TEST RESULT**

The sample has been tested with the following results: -

Area : **Khadia** Project: **Khadia OCP** Stations: **Nawatola Village KHA6**

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters ( in $\mu\text{g}/\text{m}^3$ )			
				Particulate Matter ( $\text{PM}_{10}$ )	Particulate Matter ( $\text{PM}_{2.5}$ )	Sulphur Dioxide ( $\text{SO}_2$ )	Nitrogen Oxides (as $\text{NO}_x$ )
Test Method				IS: 5182/ (Part-23), 2006	IS: 5182/ (Part-24), 2006	IS: 5182 / (Part-02), 2001 R-2006	IS: 5182 / (Part-06), 1975 R-1998
Detection Limit				10 $\mu\text{g}/\text{m}^3$	10 $\mu\text{g}/\text{m}^3$	25 $\mu\text{g}/\text{m}^3$	6 $\mu\text{g}/\text{m}^3$
Permissible limits as per NAAQ Standards 2009				100 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$
July	02.07.204-03.07.2024	03.07.2024	03.07.2024-10.07.2024	178	76	32	38
July	03.07.2024-04.07.2024	04.07.2024	04.07.2024-11.07.2024	146	52	30	34
July	09.07.2024-10.07.2024	10.07.2024	10.07.2024-16.07.2024	104	32	27	30
July	10.07.2024-11.07.2024	11.07.2024	11.07.2024-17.07.2024	108	44	31	33
July	16.07.2024-17.07.2024	17.07.2024	17.07.2024-23.07.2024	118	34	34	36
July	17.07.2024-18.07.2024	18.07.2024	18.07.2024-24.07.2024	145	56	37	40
July	23.07.2024-24.07.2024	24.07.2024	24.07.2024-30.07.2024	137	44	26	31
July	24.07.2024-25.07.2024	25.07.2024	25.07.2024-29.07.2024	111	38	<25	19
July	30.07.2024-31.07.2024	31.07.2024	31.07.2024-06.08.2024	91	33	<25	24
August	31.07.2024-01.08.2024	01.08.2024	01.08.2024-05.08.2024	83	30	26	28
August	06.08.2024-07.08.2024	07.08.2024	07.08.2024-14.08.2024	65	18	<25	26
August	07.08.2024-08.08.2024	08.08.2024	08.08.2024-14.08.2024	73	24	27	30
August	13.08.2024-14.08.2024	14.08.2024	14.08.2024-20.08.2024	89	28	30	33
August	14.08.2024-15.08.2024	16.08.2024	16.08.2024-21.08.2024	79	25	28	31

Note: 1) This Report refers to the values obtained at the time of testing and results related to the items tested  
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## Environment Laboratory, CMPDI

### TEST REPORT

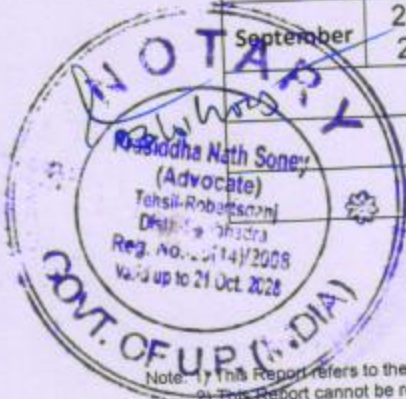
10/24 Test Report No. A /Kha/1	Job No. 242506107	Year	FY 2024-25
Type of Sample	Ambient Air	Quarter	July'24-Sept'24
Customer	NCL		
Mode of Receipt of Sample:	Joint sampling with customer		
Testing/ Sampling Protocol	IS 5182 (part 14): 2000 ,R -2010, Methods for Measurement of Air Pollution, LQR 32		
Remarks & Observation:	All samplers placed 1.5 m above ground level		

### TEST RESULT

The sample has been tested with the following results: -

**Area : Khadia Project: Khadia OCP Stations: Nawatola Village KHA6**

Month	Date of Sampling	Date of receipt of sample	Date of analysis	Parameters (in $\mu\text{g}/\text{m}^3$ )			
				Particulate Matter (PM <sub>10</sub> )	Particulate Matter (PM <sub>2.5</sub> )	Sulphur Dioxide (SO <sub>2</sub> )	Nitrogen Oxides (as NO <sub>x</sub> )
<b>Test Method</b>				IS: 5182/ (Part-23), 2006	IS: 5182/ (Part-24), 2006	IS: 5182 / (Part-02), 2001 R-2006	IS: 5182 / (Part-06), 1975 R-1998
<b>Detection Limit</b>				10 $\mu\text{g}/\text{m}^3$	10 $\mu\text{g}/\text{m}^3$	25 $\mu\text{g}/\text{m}^3$	6 $\mu\text{g}/\text{m}^3$
<b>Permissible limits as per NAAQ Standards 2009</b>				100 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$
August	20.08.2024-21.08.2024	21.08.2024	21.08.2024-27.08.2024	86	26	25	27
August	21.08.2024-22.08.2024	22.08.2024	22.08.2024-28.08.2024	115	33	<25	30
August	27.08.2024-28.08.2024	28.08.2024	28.08.2024-03.08.2024	106	30	26	28
August	28.08.2024-29.08.2024	29.08.2024	29.08.2024-04.08.2024	95	21	25	26
September	03.09.2024-04.09.2024	04.09.2024	04.09.2024-10.09.2024	110	35	27	34
September	04.09.2024-05.09.2024	05.09.2024	05.09.2024-09.09.2024	71	25	30	32
September	10.09.2024-11.09.2024	11.09.2024	11.09.2024-17.09.2024	68	22	26	30
September	11.09.2024-12.09.2024	12.09.2024	12.09.2024-16.09.2024	76	28	25	31
September	17.09.2024-18.09.2024	18.09.2024	18.09.2024-23.09.2024	107	34	<25	27
September	18.09.2024-19.09.2024	19.09.2024	19.09.2024-24.09.2024	113	36	<25	29
September	24.09.2024-25.09.2024	25.09.2024	25.09.2024-30.09.2024	126	42	28	33
September	25.09.2024-26.09.2024	26.09.2024	26.09.2024-30.09.2024	88	24	26	30
<b>Minimum</b>				65	18	25	19
<b>maximum</b>				178	76	37	40
<b>Quarterly Average</b>				103	34	28	30



Note: 1) This Report refers to the values obtained at the time of testing and results related to the items tested  
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जिला : सिंगरौली  
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(उड़ीसा)

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(Jharkhand)

Regional Institute - III  
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(Maharashtra)

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Madhya Pradesh

Regional Institute - VII  
Grih Nirman Bhawan  
Sachivalaya Marg  
Bhubaneswar - 751 001  
(Orissa)



**सेन्ट्रल माईन प्लानिंग एंड डिजाइन इन्स्टीच्यूट लिमिटेड**

(कोल इंडिया की अनुषंगी कम्पनी)  
एक मिनी रत्न कम्पनी

**Central Mine Planning & Design Institute Limited**

(A Subsidiary of Coal India Limited)

A Mini Ratna Company

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